

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WARANA DAIRY AND AGRO
INDUSTRIES LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Warana Dairy and Agro Industries Limited
2.	Date of incorporation of corporate debtor	5 th June, 2008
3.	Authority under which corporate debtor is incorporated/ Registered	ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15203PN2008PLC132174
5.	Address of the registered office and principal office (if any) of corporate debtor	At. Tatyasaheb Kore Nagar, Post. Warananagar, Tal. Panhala, Dist. Kolhapur Warananagar, Maharashtra- 416112
6.	Date of closure of Insolvency Resolution Process	19 th April, 2023
7.	Liquidation commencement date of corporate debtor	20 th April, 2023 (Hon'ble NCLT Order dated 19 th April, 2023 uploaded on 20 th April, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Indrajit Mukherjee IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra - 410218 indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Kanchansobha Debt Resolution Advisors Private Limited Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053 liquidationwarana@gmail.com
11.	Last date for submission of claims	20 th May, 2023

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Warana Dairy and Agro Industries Limited** on **20th April, 2023** [date of passing of order of liquidation under section 33 of the Code (order dated 19th April, 2023, uploaded on 20th April, 2023)].

The stakeholders of **Warana Dairy and Agro Industries Limited** are hereby called upon to submit their claims with proof on or before **20th May, 2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 21.04.2023

Place: Mumbai



Indrajit Mukherjee
IBBI/IPA-001/IP-P-01533/2018-2019/12450
Liquidator in the matter of
Warana Dairy and Agro Industries Limited